

#### Committee on status of women

1790. PROF. ALKA BALARAM KSHATRIYA:

SHRI N.K. SINGH:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government had set up a high powered committee comprising eminent persons and experts to study the status of women in the country in the recent past;

(b) if so, the details of the recommendations made by the committee;

(c) whether Government has since examined the recommendations and proposes to implement/adopt the same; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) No, Sir.

(b) to (d) Does not arise.

#### Contractors under ICDS

1791. SHRIMATI HEMA MALINI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government is aware that contractors are flourishing in Rs. 2,000 crore plus supplementary Nutrition Programme under the Integrated Child Development Services (ICDS), despite apex court orders; and

(b) if so, in which States contractor Raj is actively functioning and the details of action Government has taken against those States in the interest of crores of children and expecting mothers?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) The Hon'ble Supreme Court, *vide* its Order dated 7th October, 2004 had, *inter alia*, directed all the State Governments/Union Territory Administrations that "the contractors shall not be used for supply of nutrition in Anganwadis and preferably Integrated Child Development Services (ICDS) funds shall be spent by making use of village communities, self-help groups and mahila mandals for buying of grains and preparation of meals". This was also reiterated by Hon'ble Supreme court *vide* its Order dated 13.12.2006 and 22.4.2009.

(b) The information is being gathered and will be laid on the Table of the House.

#### Workshops and seminars of NCW

†1792. MISS ANUSUIYA UIKEY: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the number of workshops and seminars organized in the country by the National Commission for Women (NCW) during the last five years and on which subjects thereof;

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†Original notice of the question was received in Hindi.

(b) the details of the total amount spent by NCW on workshops and seminars; and

(c) the results of those workshops and seminars the decisions taken for the benefit of women therein or the improvement in the standard of living of women?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) The details are given in the Statement-I (*See* below).

(c) Details given in the Statement-II.

**Statement-I**

*Details of workshops conducted by the NCW during the last five years the expenditure thereon*

Year	Expenditure in Rupees	Subjects
1	2	3
2004-05	1,21,12,261.00	<ol style="list-style-type: none"><li>1. National Seminar on Implementation of the Dowry Prohibition Act, 1961.</li><li>2. Meeting on Review of the Immoral Trafficking Prevention Act, 1956.</li><li>3. Review of the provisions relating to Rape.</li><li>4. Review of labour laws.</li><li>5. National Consultation on Media women and the laws.</li><li>6. National Conference on Impact of Globalization on Women.</li><li>7. National Consultation on Status of women working in Media and Indecent Representation of Women in India.</li><li>8. Regional workshop on Gender Sensitization for heads of Police Training Institutes.</li><li>9. Regional Workshop on Child Marriage.</li><li>10. Workshop on gender and credit, Economic Empowerment of Women.</li><li>11. Public hearing on Impact of Globalization of Women, Public hearing on Violence Against Scheduled Caste Women, Meeting of experts on NRI marriages, Workshop on development and empowerment of Muslim Women.</li></ol>

1	2	3
2005-06	1,72,96,276.00	<ol style="list-style-type: none"> <li>1. National Conference on implementation of the PC PNDT Act.</li> <li>2. National workshop on women's rights to adequate housing land and livelihood.</li> <li>3. Meeting on Compulsory Registration of Marriages Bill.</li> <li>4. Meeting of women Members of Parliament.</li> <li>5. National Conference on Sexual Assault Bill.</li> <li>6. National Conference on review of Dowry Prohibition Act 1961.</li> <li>7. Meeting of the Expert Committee on North East.</li> <li>8. Meeting on the Domestic Violence Bill.</li> <li>9. Meeting on framing rules relating to protection of women from domestic violence Act.</li> <li>10. Launching of the Programme 'Chalo Gaon Ki Ore'.</li> <li>11. Approx. 125 numbers of Legal Awareness Camps conducted in various parts of the Country.</li> </ol>
2006-07	2,25,54,122.00	<ol style="list-style-type: none"> <li>1. Review of the National Commission for Women Act, 1990.</li> <li>2. Regional Seminars on Integrated Plan of Action to Combat Trafficking in Human beings.</li> <li>3. National level workshops on problems faced by Indian Women deserted by NRI husbands.</li> <li>4. National Seminar on mentally challenged women.</li> <li>5. Workshops on Implementation of the Domestic Violence Act.</li> <li>6. Meeting on scheme for relief and rehabilitation to victims of rape.</li> <li>7. National conference on draft Bill relating to sexual harassment of women at workplace.</li> </ol>

1	2	3
2007-08	1,42,11,979.00	<ol style="list-style-type: none"> <li data-bbox="716 436 1179 575">8. State level Workshop on tribal women land rights and livelihood, saving the girl child, domestic workers, violence against women of OBC and other communities in North East.</li> <li data-bbox="716 604 1179 743">9. Workshop on Women performing artist and handicraft makers in rural areas, Seminar on Women's Health, State level Workshop on female foeticide, Prohibition of Child Marriage.</li> <li data-bbox="716 772 1179 827">10. Legal Awareness Programmes organized in various parts of the Country.</li> <li data-bbox="716 856 1179 932">1. Regional Seminar on land and resource rights of Indigenous women in North East India.</li> <li data-bbox="716 961 1179 982">2. National Conference on Dayan Pratha.</li> <li data-bbox="716 1012 1179 1066">3. Regional workshop on Women and land rights in Northern India.</li> <li data-bbox="716 1096 1179 1150">4. Seminar on Status of Women Sanitary workers in Tamil Nadu.</li> <li data-bbox="716 1180 1179 1201">5. Seminar on declining sex ratio on Haryana.</li> <li data-bbox="716 1230 1179 1285">6. National Seminar on Gender Equality, State level Seminar on Women Political Participation.</li> <li data-bbox="716 1314 1179 1390">7. National Consultation on the draft Integrated Plan of Action to combat trafficking.</li> <li data-bbox="716 1419 1179 1474">8. National Consultation on Relief and Rehabilitation to Victims of Acid Attacks.</li> <li data-bbox="716 1503 1179 1579">9. National Consultation on Review of the Indecent Representation of Women (Prohibition ) Act. 1986.</li> <li data-bbox="716 1608 1179 1684">10. Implementation of the Protection of Women from Domestic Violence at Jaipur, Guwahati, Mumbai, Bangalore and Delhi.</li> <li data-bbox="716 1713 1179 1789">11. Public hearing on fisher women, women with disability, women in politics, Workshop on Art of counseling.</li> </ol>

1	2	3
		12. National level Seminar on Dayan Pratha at Ranchi.
		13. Seminar on laws relating to Marriage.
		14. National Consultation on Domestic Workers Bill.
		15. Consultation on Review of the Dowry Prohibition Act Amendments.
		16. Consultation on agriculture policy.
		17. Legal Awareness Camps.
2008-09	2,43,35,006.00	1. Seminar on HIV/AIDS.
		2. Seminar on Assistance and Rehabilitation to Victims of Rape.
		3. Seminar on Violence against Women.
		4. Consultation of Surrogacy and Assisted Reproductive Technologies.
		5. National Consultation of women working in night shifts with special reference to IT/BPO Sector.
		6. State level Seminar on Role of Media in Women Empowerment.
		7. Meeting of State Home Secretaries on Sexual Assault Bill.
		8. Legal awareness camps.
		9. Review of indecent representation of omen Act.

**Statement-II**

*Details regarding result achieved through seminars and workshops*

Sl. No.	Laws reviewed by National Commission for Women	Status
1	2	3
1.	The Commission of Sati (Prevention) Act, 1987 (3 of 1998)6-80/97	The recommendations were examined by the Government and no action proposed.
2.	Amendments to The Dowry Prohibition Act, 1961 (28 of 1961)	NCW has been advised to re-examine their recommendations.

1	2	3
3.	Scheme Compensation to Rehabilitation of Victims of Rape and Sexual Assault	Contours of the scheme have been finalized.
4.	Amendments to Indecent Representation of Women (Prohibition) Act, 1986	Being finalized by the NCW
5.	The Immoral Traffic (Prevention) Act, 1956	Under consideration
6.	National Commission for Women Act, 1990 (20 of 1990)	Under consideration
7.	Compulsory Registration of Marriages Bill, 2005	Under consideration
8.	Amendments to the Laws relating to Rape and related provisions	Under consideration
9.	The Sexual Harassment of Women at Work Place (Prevention, Prohibition and Redressal) Bill, 2006	Draft bill is being finalized.
10.	Prevention of offences (by acids) Act 2008	Under consideration
11.	Action plan to combat trafficking in women and children.	Under finalisation
12.	Protection of women from domestic violence Rules	Implemented
13.	Agriculture policy	Under consideration with NCW
14.	Scheme for Minority Women	Contours of the scheme have been finalized.
15.	Protection of women from domestic violence Act	Implemented
16.	Domestic Workers Bill	Under consideration with NCW

#### Funds for child welfare schemes

1793. SHRI MOHD. ALI KHAN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the funds release and spent for child welfare schemes, State-wise, especially in Andhra Pradesh;

(b) the details thereof, rural and urban-wise in Andhra Pradesh; and

(c) the benefits reached to the poor people like minority Muslims in that State?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) The Ministry of Women and Child Development is implementing the following Plan schemes for welfare of the children in need of care & protection and children in conflict with law, in the country.